

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

RAJYA SABHA
UNSTARRED QUESTION No. 572
TO BE ANSWERED ON 23.07.2021

HALLMARKING OF GOLD JEWELLERY

572 SHRI K.C. VENUGOPAL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether Government has made hallmarking of gold mandatory, if so, details thereof and objective of making it mandatory;
- (b) the percentage of gold jewellery that has been certified by Bureau of Indian Standards (BIS) under hallmarking scheme during last three years;
- (c) whether Government has taken any steps to protect interest of persons owning old jewellery that has not been hallmarked and if so, details thereof; and
- (d) whether Government plans to set up a committee constituting representatives of all stakeholders to look into issues that could emerge after the implementation of the scheme and if so, details thereof?

ANSWER

THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI ASHWINI KUMAR CHOUBEY)

(a) : Yes, Sir. Mandatory hallmarking of gold jewellery and gold artefacts has been implemented in 256 districts across the country having at least one Assaying and Hallmarking centre, through the Hallmarking of Gold Jewellery and Gold Artefacts (Second Amendment) Order, 2021 dated 23 June 2021. Copy of the Order is at Annexure.

The objectives of making hallmarking of gold jewellery mandatory are as under:

- Consumer protection
- Customer satisfaction through third party assurance for the marked purity/fineness of gold
- Enhancing the credibility of gold jewellery, and
- Develop India as a leading gold market centre in the World

(b) : The number of gold jewellery articles hallmarked by BIS recognized Assaying & Hallmarking Centres during the last three years is given in table below:

(in crore)

Year	2018-19	2019-20	2020-21
Gold articles hallmarked	4.39	3.77	2.40

(c) : The order for Mandatory Hallmarking of gold jewellery and gold artefacts is not applicable to old un-hallmarked jewellery lying with persons. Consumers can sell old un-hallmarked jewellery lying with them to the jewellers, who would then ensure that the jewellery is hallmarked before reselling it.

(d) : Yes, Sir. An Advisory Committee comprising officers from the relevant departments and representatives of stakeholders like jewellers, Assaying & Hallmarking Centres, consumer organizations etc. has been constituted by the Government on 30.06.2021 to go through various issues of mandatory hallmarking.



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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

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उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय

(उपभोक्ता मामले विभाग)

आदेश

नई दिल्ली, 23 जून, 2021

का.आ. 2481(अ).—केन्द्रीय सरकार, भारतीय मानक ब्यूरो अधिनियम, 2016 (2016 का 11) की धारा 15 की उप-धारा (2) और उप-धारा (3), धारा 16 की उप-धारा (1) और उप-धारा (2), धारा 17 और धारा 25 की उप-धारा (3) के साथ पठित धारा 14 की उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारतीय मानक ब्यूरो से परामर्श करने के पश्चात्, इस राय से कि जनहित में ऐसा करना आवश्यक या समीचीन है, स्वर्ण आभूषण और स्वर्ण शिल्पकृति आदेश, 2020 में और संशोधन करने के लिए निम्नलिखित आदेश करती है अर्थात्:-

1. (1) इस आदेश का संक्षिप्त नाम स्वर्ण आभूषण और स्वर्ण शिल्पकृति की हॉलमार्किंग (दूसरा संशोधन) आदेश, 2021 है।

(2) यह राजपत्र में प्रकाशन की तारीख से प्रवृत्त होगा।

2. स्वर्ण आभूषण और स्वर्ण शिल्पकृति आदेश, 2020 (जिसे इसमें इसके पश्चात् उक्त आदेश कहा गया है) में खंड 1 के पश्चात्, निम्नलिखित खंड अंतःस्थापित किया जाएगा अर्थात्:-

“1क. आदेश का लागू होना - यह आदेश केवल उपाबंध में उल्लिखित जिलों में और 14, 18 और 22 कैरेट के स्वर्ण आभूषणों और स्वर्ण शिल्पकृतियों पर लागू होगा।”

3. उक्त आदेश में, खंड 2 में, उप-खंड (3) में मद (छ) के पश्चात् निम्नलिखित मर्दें अंतःस्थापित की जाएंगी अर्थात्:-

- “(ज) भारत सरकार की व्यापार नीति के अनुसार कोई ऐसी वस्तु जो निर्यात और पुनः निर्यात के लिए हो;
 (झ) कोई ऐसी वस्तु जो अंतर्राष्ट्रीय प्रदर्शनियों के लिए हो;
 (ञ) कोई ऐसी वस्तु जो सरकार द्वारा अनुमोदित घरेलू व्यापार से व्यापार प्रदर्शनी के लिए हो;
 (ट) आभूषण की विशेष श्रेणियां, अर्थात् कुंदन, पोलकी और जड़ाऊ;
 (ठ) घड़ी और फाउण्टेन पेन; तथा
 (ड) ऐसे आभूषण विक्रेता जिनका वार्षिक आवर्तन चालीस लाख रुपये तक है।”

4. उक्त आदेश में, सारणी के पश्चात, निम्नलिखित उपाबंध जोड़ा जाएगा अर्थात्:-

“उपाबंध

क्रम सं.	राज्य/संघ राज्य क्षेत्र	जिला
(1)	(2)	(3)
1.	आंध्र प्रदेश	1. श्रीकाकुलम 2. विजयनगरम 3. विशाखापत्तनम 4. पूर्वी गोदावरी 5. पश्चिम गोदावरी 6. कृष्णा 7. गुंटूर 8. प्रकाशम 9. नेल्लोर 10. कडप्पा 11. कुर्नूल 12. अनंतपुर
2.	असम	1. बारपेटा 2. कछार 3. कामरूप मेट्रो
3.	बिहार	1. बक्सर 2. भागलपुर 3. भोजपुर 4. दरभंगा 5. गया 6. मुज़फ़रपुर 7. नालंदा

		8. पटना 9. रोहतास 10. समस्तीपुर 11. सारन 12. बेगुसराय 13. नवादा
4.	चंडीगढ़	1. चंडीगढ़
5.	छत्तीसगढ़	1. रायपुर 2. दुर्ग
6.	गोवा	1. उत्तरी गोवा 2. दक्षिणी गोवा
7.	गुजरात	1. अमरेली 2. भावनगर 3. बोटड 4. देवभूमि द्वारका 5. गिर सोमनाथ 6. जामनगर 7. मेहसाणा 8. मोरबी 9. पाटन 10. पोरबंदर 11. वलसाड 12. आनंद 13. भरूच 14. खेडा 15. सुरेंद्रनगर 16. बनासकांठा: 17. जूनागढ़ 18. कच्छ 19. नवसारी 20. वडोदरा 21. राजकोट

		22. सूरत 23. अहमदाबाद
8.	हरियाणा	1. अंबाला 2. भिवानी 3. फरीदाबाद 4. फतेहाबाद 5. गुरुग्राम 6. हिसार 7. जिंद 8. कैथल 9. करनाल 10. महेन्द्रगढ़ 11. रेवाड़ी 12. रोहतक 13. सिरसा 14. सोनीपत 15. यमुना नगर
9.	हिमाचल प्रदेश	1. हमीरपुर 2. कांगड़ा 3. मंडी
10.	जम्मू और कश्मीर	1. जम्मू 2. श्रीनगर
11.	झारखंड	1. बोकारो 2. धनबाद 3. पूर्वी सिंहभूम 4. रांची
12.	कर्नाटक	1. बेंगलुरु शहरी क्षेत्र 2. तुमकुर 3. हसन 4. मांड्या 5. मैसूर 6. दक्षिण कन्नड़

		7. शिमोगा 8. उडुप्पी 9. दावणगेरे 10. उत्तर कन्नड़ 11. बेलागवी 12. धारवाड़ 13. बीजापुर 14. गुलबर्गा
13.	केरल	1. अलाप्पुझा 2. एर्नाकुलम 3. कन्नूर 4. कासरगाड 5. कोल्लम 6. कोट्टायम 7. कोझीकोड 8. मलाप्पुरम 9. पलक्कड़ 10. पथानामथिट्टा 11. तिरुवनंतपुरम 12. त्रिशूर 13. वायनाड
14.	मध्य प्रदेश	1. भोपाल 2. देवास 3. ग्वालियर 4. रीवा 5. इंदौर 6. जबलपुर 7. रतलाम 8. सतना
15.	महाराष्ट्र	1. अकोला 2. अमरावती 3. धुले

		<ol style="list-style-type: none"> 4. लातूर 5. नांदेड 6. रत्नागिरी 7. सिंधुदुर्ग 8. औरंगाबाद 9. नागपुर 10. पालघर 11. रायगढ 12. अहमदनगर 13. सोलापुर 14. जलगांव 15. नासिक 16. सतारा 17. सांगली 18. कोल्हापुर 19. ठाणे 20. पुणे 21. मुंबई उपनगर 22. मुंबई शहर
16.	राष्ट्रीय राजधानी क्षेत्र दिल्ली	<ol style="list-style-type: none"> 1. उत्तरी दिल्ली 2. मध्य दिल्ली 3. पश्चिमी दिल्ली 4. दक्षिणी दिल्ली 5. उत्तर पश्चिम दिल्ली 6. नई दिल्ली 7. पूर्वी दिल्ली
17.	ओडिशा	<ol style="list-style-type: none"> 1. बालासोर 2. भद्रक 3. कटक 4. गंजाम 5. जाजपुर 6. खोरदा

		7. मयूरभंज 8. संबलपुर
18.	पुदुचेरी	1. पुदुचेरी
19.	पंजाब	1. अमृतसर 2. बरनाला 3. भटिंडा 4. फतेहगढ़ साहिब 5. होशियारपुर 6. जालंधर 7. कपूरथला 8. लुधियाना 9. मनसा 10. पठानकोट 11. पटियाला 12. संगरूर
20.	राजस्थान	1. अजमेर 2. अलवर 3. भीलवाड़ा 4. बीकानेर 5. हनुमानगढ़ 6. जयपुर 7. झुझुनूं 8. जोधपुर 9. कोटा 10. नागौर 11. पाली 12. सवाई माधोपुर 13. सिरोही 14. सीकरी 15. श्रीगंगानगर 16. चुरू 17. उदयपुर

21.	तमिलनाडु	<p>18. बांसवाडा</p> <ol style="list-style-type: none"> 1. कुड्डालोर 2. कृष्णागिरी 3. तिरुवन्नामलाई 4. विलुप्पुरम 5. चेन्नई 6. वेल्लोर 7. कोयंबटूर 8. इरोड 9. तिरुपुर 10. सलेम 11. नमाक्काल 12. धर्मपुरी 13. कन्याकुमारी 14. तिरुनेलवेली 15. थूथुकुडी 16. शिवगंगा 17. मदुरै 18. डिंडीगुल 19. पुदुक्कोट्टई 20. तिरुचिरापल्ली 21. करूर 22. तंजावुर 23. कल्लाकुरुचि 24. तेनकासी
22.	तेलंगाना	<ol style="list-style-type: none"> 1. मंचेरियल 2. पेद्दापल्ली 3. वारंगल (ग्रामीण) 4. वारंगल (शहरी) 5. रंगारेड्डी 6. हैदराबाद 7. खम्मम

23.	त्रिपुरा	<ol style="list-style-type: none"> 1. उत्तरी त्रिपुरा 2. पश्चिम त्रिपुरा
24.	उत्तर प्रदेश	<ol style="list-style-type: none"> 1. आगरा 2. प्रयागराज 3. बरेली 4. बदायूं 5. देवरिया 6. गाजियाबाद 7. गोरखपुर 8. जौनपुर जिला 9. झांसी 10. मथुरा 11. कानपुर नगर 12. लखनऊ 13. मेरठ 14. मुरादाबाद 15. मुजफ्फरनगर 16. गौतम बुद्ध नगर 17. सहारनपुर 18. शाहजहांपुर 19. वाराणसी
25.	उत्तराखंड	<ol style="list-style-type: none"> 1. देहरादून 2. पिथौरागढ़
26.	पश्चिम बंगाल	<ol style="list-style-type: none"> 1. पूर्व मेदिनीपुर 2. दार्जीलिंग 3. बीरभूमि 4. उत्तर 24 परगना 5. कूचबिहार 6. पश्चिम बर्धमान 7. पूर्व बर्धमान 8. कोलकाता 9. पुरुलिया

		10. दक्षिण 24 परगना 11. बांकुड़ा 12. हुगली 13. उत्तर दिनाजपुर 14. हावड़ा 15. दक्षिण दिनाजपुर 16. मालदा 17. मुर्शिदाबाद 18. नादिया 19. पश्चिम मेदिनीपुर
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[फा. सं. 6/1/2017-बीआईएस (भाग 2)]

निधि खरे, अपर सचिव।

नोट : मूल आदेश भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) में का.आ. 205 (अ), तारीख 15 जनवरी, 2020 द्वारा किया गया था और पश्चातवर्ती संशोधन का.आ. 3513 (अ), तारीख 9 अक्टूबर, 2020 और का.आ. 2102 (अ), तारीख दिनांक 1 जून, 2021 द्वारा प्रकाशित किये गये थे।

MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

(Department of Consumer Affairs)

ORDER

New Delhi, the 23rd June, 2021

S.O. 2481(E).—In exercise of the power conferred by sub-section (3) of section 14 read with sub-sections (2) and (3) of section 15, sub-sections (1) and (2) of section 16, section 17 and sub-section (3) of section 25 of the Bureau of Indian Standards Act, 2016 (11 of 2016), the Central Government, after consulting the Bureau of Indian Standards, is of the opinion that it is necessary or expedient so to do in the public interest, hereby makes the following Order, further to amend the Hallmarking of Gold Jewellery and Gold Artefacts Order, 2020, namely:-

1. (1) This Order may be called the Hallmarking of Gold Jewellery and Gold Artefacts (Second Amendment) Order, 2021.

(2) It shall come into force on the date of its publication in the Official Gazette.

2. In the Hallmarking of Gold Jewellery and Gold Artefacts Order, 2020 (herein after referred to as the said Order), after clause 1, the following clause shall be inserted, namely:-

“1A. Application of Order.- This order shall apply only to the districts mentioned in the Annexure and to 14, 18 and 22 caratages of gold jewellery and gold artefacts.”

3. In the said Order, in clause 2, in sub-clause (3), after item (g), the following items shall be inserted, namely:-

“(h) any article meant for export and re-import as per trade policy of the Government of India;

(i) any article meant for international exhibitions;

- (j) any article meant for domestic business-to-business exhibitions, approved by the Government;
- (k) special categories of jewellery, namely Kundan, Polki and Jadaau;
- (l) watch and fountain pen; and
- (m) jewellers with the annual turnover of upto rupees forty lakh per annum.”

4. In the said Order, after the Table, the following Annexure shall be added, namely:-

“ANNEXURE

Serial number	State/Union Territory	District
(1)	(2)	(3)
1.	Andhra Pradesh	1. Srikakulam 2. Vizianagaram 3. Visakhapatnam 4. East Godavari 5. West Godavari 6. Krishna 7. Guntur 8. Prakasham 9. Nellore 10. Kadapa 11. Kurnool 12. Anantapur
2.	Assam	1. Barpeta 2. Cachar 3. Kamrup Metro
3.	Bihar	1. Bauxar 2. Bhagalpur 3. Bhojpur 4. Dharbhanga 5. Gaya 6. Muzzafarpur 7. Nalanda 8. Patna 9. Rohtas 10. Samastipur 11. Saran 12. Begusarai

		13. Nawada
4.	Chandigarh	2. Chandigarh
5.	Chattisgarh	3. Raipur 4. Durg
6.	Goa	1. North Goa 2. South Goa
7.	Gujarat	1. Amreli 2. Bhavnagar 3. Botad 4. Devbhoomi Dwarka 5. Gir Somnath 6. Jamnagar 7. Mehsana 8. Morbi 9. Patan 10. Porbandar 11. Valsad 12. Anand 13. Bharuch 14. Kheda 15. Surendranagar 16. Banaskantha 17. Junagadh 18. Kutch 19. Navsari 20. Vadodara 21. Rajkot 22. Surat 23. Ahmedabad
8.	Haryana	1. Ambala 2. Bhiwani 3. Faridabad 4. Fatehabad 5. Gurugram 6. Hissar 7. Jind 8. Kaithal

		<ul style="list-style-type: none"> 9. Karnal 10. Mahendragarh 11. Rewari 12. Rohtak 13. Sirsa 14. Sonipat 15. Yamuna Nagar
9.	Himachal Pradesh	<ul style="list-style-type: none"> 1. Hamirpur 2. Kangra 3. Mandi
10.	Jammu and Kashmir	<ul style="list-style-type: none"> 3. Jammu 4. Srinagar
11.	Jharkhand	<ul style="list-style-type: none"> 1. Bokaro 2. Dhanbad 3. East Singbhum 4. Ranchi
12.	Karnataka	<ul style="list-style-type: none"> 1. Bengaluru Urban 2. Tumkur 3. Hassan 4. Mandya 5. Mysore 6. Dakshina Kannada 7. Shimoga 8. Uduppi 9. Davanagere 10. Uttara Kannada 11. Belagavi 12. Dharwad 13. Bijapur 14. Gulbarga
13.	Kerala	<ul style="list-style-type: none"> 1. Alappuzha 2. Ernakulam 3. Kannur 4. Kasaragod 5. Kollam 6. Kottayam 7. Kozhikode

		<ol style="list-style-type: none"> 8. Malappuram 9. Palakkad 10. Pathanamthitta 11. Thiruvananthapuram 12. Thrissur 13. Wayanad
14.	Madhya Pradesh	<ol style="list-style-type: none"> 1. Bhopal 2. Dewas 3. Gwalior 4. Rewa 5. Indore 6. Jabalpur 7. Ratlam 8. Satna
15.	Maharashtra	<ol style="list-style-type: none"> 1. Akola 2. Amravati 3. Dhule 4. Latur 5. Nanded 6. Ratnagiri 7. Sindhudurg 8. Aurangabad 9. Nagpur 10. Palghar 11. Raigad 12. Ahmednagar 13. Solapur 14. Jalgaon 15. Nashik 16. Satara 17. Sangli 18. Kolhapur 19. Thane 20. Pune 21. Mumbai Suburban 22. Mumbai City
16.	National Capital Territory of Delhi	<ol style="list-style-type: none"> 1. North Delhi 2. Central Delhi

		<ol style="list-style-type: none"> 3. West Delhi 4. South Delhi 5. North West Delhi 6. New Delhi 7. East Delhi
17.	Odisha	<ol style="list-style-type: none"> 1. Balasore 2. Bhadrak 3. Cuttack 4. Ganjam 5. Jajpur 6. Khorda 7. Mayurbhanj 8. Sambalpur
18.	Puducherry	<ol style="list-style-type: none"> 2. Puducherry
19.	Punjab	<ol style="list-style-type: none"> 1. Amritsar 2. Barnala 3. Bhatinda 4. Fatehgarh Sahib 5. Hoshiarpur 6. Jalandhar 7. Kapurthala 8. Ludhiana 9. Mansa 10. Pathankot 11. Patiala 12. Sangrur
20.	Rajasthan	<ol style="list-style-type: none"> 1. Ajmer 2. Alwar 3. Bhilwara 4. Bikaner 5. Hanumangarh 6. Jaipur 7. Jhunjhunu 8. Jodhpur 9. Kota 10. Nagaur 11. Pali

		<ul style="list-style-type: none"> 12. Sawai Madhopur 13. Sirohi 14. Sikar 15. Sriganganagar 16. Churu 17. Udaipur 18. Banswara
21.	Tamil Nadu	<ul style="list-style-type: none"> 1. Cuddalore 2. Krishnagiri 3. Tiruvannamalai 4. Viluppuram 5. Chennai 6. Vellore 7. Coimbatore 8. Erode 9. Tirupur 10. Salem 11. Namakkal 12. Dharmapuri 13. Kanyakumari 14. Tirunelveli 15. Thoothukudi 16. Sivaganga 17. Madurai 18. Dindigul 19. Pudukkottai 20. Tiruchirappalli 21. Karur 22. Thanjavur 23. Kallakuruchi 24. Tenkasi
22.	Telangana	<ul style="list-style-type: none"> 1. Mancherial 2. Peddapalli 3. Warangal (Rural) 4. Warangal (Urban) 5. Rangareddy 6. Hyderabad

		7. Khammam
23.	Tripura	1. North Tripura 2. West Tripura
24.	Uttar Pradesh	1. Agra 2. Prayagraj 3. Bareilly 4. Budaun 5. Deoria 6. Ghaziabad 7. Gorakhpur 8. Jaunpur District 9. Jhansi 10. Mathura 11. Kanpur Nagar 12. Lucknow 13. Meerut 14. Moradabad 15. Muzaffarnagar 16. Gautam Buddha Nagar 17. Saharanpur 18. Shahjahanpur 19. Varanasi
25.	Uttarakhand	1. Dehradun 2. Pithoragarh
26.	West Bengal	1. Purba Medinipur 2. Darjeeling 3. Birbhum 4. North 24 Parganas 5. Kochbehar 6. Paschim Bardhaman 7. Purba Bardhaman 8. Kolkata 9. Purulia 10. South 24 Parganas 11. Bankura 12. Hoogly 13. Uttar Dinajpur

		14. Howrah 15. Dakshin Dinajpur 16. Malda 17. Murshidabad 18. Nadia 19. Paschim Medinipur
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[F. No. 6/1/2017-BIS (Part 2)]

NIDHI KHARE, Addl. Secy.

Note : The principal order was published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (ii) vide number S.O. 205 (E), dated the 15th January, 2020 and subsequently amended *vide* number S.O. 3513 (E), dated the 9th October, 2020 and S.O. 2102 (E), dated the 1st June, 2021.